

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.195/MP/2017

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff based competitive bidding for transmission services.

Date of Hearing : 15.2.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : NRSS XXXI (B) Transmission limited

Respondents : U.P Power Corporation Limited and Others

Parties present : Shri G. Umapathy, Advocate, NRSSXXXI (B) TL
Shri Naveen Chawla, Advocate, NRSSXXXI (B) TL
Ms. R. Mekhala, Advocate, NRSSXXXI (B) TL
Shri Amit, NRSSXXXI (B) TL
Shri Neeraj Verma, NRSSXXXI (B) TL
Shri Vivek Kumar, TPDDL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for seeking compensatory and declaratory relief under the Transmission Services Agreement dated 2.1.2014 on account of various change in law and force majeure events. Learned counsel for the petitioner further submitted that there has been delay of 128 days and 196 days in the commissioning of 400 kV D/C Kurushetra - Malerkotla Transmission line and Malerkotla - Amritsar Transmission Line respectively due to delay in obtaining of forest clearance, communal and civil licence, finalization of coordinates of gantry of PGCIL's sub - stations and change in taxes, etc.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents, immediately, if not served already. The Commission directed the respondents to file their replies, by 12.3.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.3.2018. The Commission directed that due date

of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 12.4.2018.

By order of the Commission

Sd/-

T. Rout
Chief (Law)